

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library See No. LT 9165/96]

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Bombay, for the year 1994-95, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Bombay for the year 1994-95.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

[Placed in Library See No. LT 9166/96]

(10)(i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Madras, for the year 1994-95, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Madras, for the year 1994-95.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

[Placed in Library, See No. LT 9167/96]

(12)(i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Bombay, for the year 1994-95, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council, Bombay, for the year 1994-95.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above

[Placed in Library, See No. LT 9168/96]

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Bombay, for the year 1994-95, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Textiles Committee, Bombay, for year 1994-95.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

[Placed in Library, See No. LT 9169/96]

*Review of the Working Annual Report of Projects and Equipment Corporation of India Ltd., New Delhi for year 1994-95 etc.*

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri P. Chidambaram, I beg to lay on the Table :-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1994-95.

(ii) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9170/96]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Overseas Construction Council of India, New Delhi, for the year 1994-95, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Overseas Construction Council of India, New Delhi for the year 1994-95.

[Placed in Library, See No. LT 9171/96]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board, Cochin for the year 1994-95.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board Cochin for the year 1994-95, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board, Cochin for the year 1994-95.

[Placed in Library, See No. LT 9172/96]

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 1994-95.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 1994-95 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 1994-95.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 9173/96]

(7) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam for the year 1994-95 alongwith Audited Accounts.

(8) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 9174/96]

*Notification under Central Excise and Salt Act, 1994 etc.*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY) : Sir, I beg lay on the Table:--

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise and Salt Act. 1994:--

(i) G.S.R. 772(E) published in Gazette of India dated the 4th December, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 116/85 CE dated the 8th May, 1985.

(ii) The Adhoc Exemption order No. 35/16/95;CX dated the 28th December, 1995 together with an explanatory memorandum seeking to exempt paper and paperboard manufactured in the Jogighopa factory of Ashok Paper Mill (Assam) Limited from excise duty.

(iii) The Central Excise (Amendment) Rules, 1996 published in Notification No. G.S.R. 2(E) in Gazette of India dated the 1st January, 1996 together with an explanatory memorandum.

(iv) G.S.R 3(E) published in Gazette of India dated the 1st January, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 64/95-CE, dated the 16th March, 1995.

(v) G.S.R. 12(E) published in Gazette of India dated the 9th January, 1996 together with an explanatory memorandum making certain amendments in the Notifications No. 75/94CE, dated the 29th March, 1994.

(vi) G.S.R. 36(E) published in Gazette of India dated the 17th January, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 8/95-CE, dated the 9th February, 1995.

[Placed in Library, See No. LT 9175/96]

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act. 1962:--

(i) G.S.R. 766(E) published in Gazette of India dated the 29th November, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 17/95-Cus., dated the 16th March, 1995.

(ii) G.S.R. 786(E) published in Gazette of India dated the 7th December, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 236/89-Cus, dated the 1st September, 1989.

(iii) The Customs Traiff (Determination of Origin of Goods under the Agreement of SAARC Preferential Trading Arrangement) Rules, 1995 published in notification Nos. 787 (E) in Gazette of India dated the 7th December, 1995 together with an explanatory memorandum.

(iv) G.S.R. 797(E) published in Gazette of India dated the 15th December, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 1313/94-Cus., and 132/94-Cus., dated the 20th June, 1994.

(v) G.S.R. 802(E) published in Gazette of India dated the 19th December, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 65/88-Cus., dated the 1st March, 1988.

(vi) The Adhoc Exemption Order No. 342 dated the 22nd December, 1995 together with an explanatory memorandum seeking to exempt viscose staple fibre from Customs duty.

(vii) G.S.R. 819(E) published in Gazette of India dated the 28th December, 1995 together with an explanatory memorandum extending the validity of Notification No. 257/92-Cus., dated the 12 August, 1992 upto the 31st December, 1999.

(viii) G.S.R. 4(E) published in Gazette of India dated the 1st January, 1996 together with an explanatory memorandum regarding exemption to machinery, equipments etc. when imported by any authorised work centre or government agency or public undertaking from the whole of the basic and additional duties of Customs leviable thereon.